

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.No.2

IN

CIVIL APPEAL NO.5352 OF 2002

M/S. KLASSIC CONSTRUCTION (PVT.) LTD.APPELLANT(S)

VERSUS

M/S. ARMY WELFARE HOUSING ORGANISATION ...

RESPONDENT(S)

O R D E R

The time is extended till 30.04.2007 to enable the arbitral

tribunal to publish the arbitration award.

I.A.No.2 is ordered as

prayed for.

.....J.

(Dr.AR.LAKSHMANAN)

.....J.

(V.S. SIRPURKAR)

NEW DELHI;

JANUARY 17, 2007.

ITEM NO.1

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA No.2 IN CIVIL APPEAL NO. 5352 OF 2002

M/S. KLASSIC CONSTRUCTION (PVT.) LTD.

Appellant (s)

VERSUS

M/S. ARMY WELFARE HOUSING ORGANISATION

Respondent(s)

(For extension of time and office report)

Date: 17/01/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE V.S.SIRPURKAR

For Appellant(s)

Mr. P.N. Kumar, Adv.

Mr. Anurag Kumar, Adv.

Mr. Rishi Kesh,Adv.

For Respondent(s)

Mr. Arvind Kumar Tewari,Adv.

Mr. Abhishek Tewari, Adv.

UPON hearing counsel the Court made the following

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(Satish K. Yadav)

Court Master

(Phoolan Wati Arora)

Court Master

(Signed order is placed on the file)

x

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